

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 695/MP/2025

Subject : Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for seeking extension in the date of the effectiveness of connectivity from 27.12.2025 till 2.6.2027.

Petitioner : VEH Green Energy Private Limited (VGEPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No. 715/MP/2025

Subject : Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for seeking extension in the date of effectiveness of connectivity from 31.12.2025 to 10.12.2026.

Petitioner : Gadag Power India Private Limited (GPIPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **4.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aditya K Singh, Advocate, VGEPL & GPIPL
Shri Mridul Gupta, Advocate, VGEPL & GPIPL
Shri Divyansh Singh, Advocate, VGEPL & GPIPL
Ms. Poorva Saigal, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioners submitted that the present Petitions had been filed, *inter alia*, seeking issuance of directions to the Respondent, CTUIL, to extend the date of effectiveness of their Connectivity at Koppal-II PS from 27.12.2025 to 2.6.2027 in Petition No. 695/MP/2025 and from 31.12.2025 to 10.12.2026 in Petition No.715/MP/2025. However, owing to delay in the required transmission system, the start date of Connectivity is itself being extended from time to time. Further, it appears that one of the elements of the said transmission system

is expected to be ready only in the year 2027. In view thereof, the learned counsel requested that these matters may be adjourned at this stage and be listed at a later date.

2. The learned counsel for the Respondent, CTUIL, submitted that in terms of the Record of the Proceedings dated 7.7.2026, the Petitioners were permitted to file an additional affidavit placing on record the subsequent developments, namely, the recent 54th JCC meeting and its impact on the Petitioners' Projects; however, no such affidavit has been filed by the Petitioners.

3. Considering the above, the Commission adjourned the matters. The Petitioners were further permitted to file their additional affidavit(s) in terms of the Record of the Proceedings dated 7.7.2026 within two weeks, with a copy to CTUIL. The Commission further directed the Respondent, CTUIL, to file the status of the transmission system required for the operationalisation of the Connectivity granted to the Petitioners along with the expected operationalisation date, within two weeks.

4. The Petitions will be listed for hearing on **22.10.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)